
(2018) 03 CAL CK 0060
In the Calcutta High Court
Case No : CRR 557 of 2018

NILADRI SEKHAR DULEY & ORS.

APPELLANT

Vs

STATE OF WEST BENGAL & ANR.

RESPONDENT

Date of Decision : 21-03-2018

Acts Referred:

Code of Criminal Procedure, 1973 — Section 397, 401, 482
Indian Penal Code, 1860 — Section 120B, 406, 409

Citation : (2018) 03 CAL CK 0060

Hon'ble Judges : SHIVAKANT PRASAD, J

Bench : Single Bench

Judgement

This is an application under Sections 397, 401 and 482 of the Code of Criminal Procedure challenging the order dated February 2, 2018 passed by the

Sessions Judge-in-Charge, Bankura in Special Case No. 03 of 2014 arising out of Onda Police Station Case No. 175 of 1912 dated November 29,

2012 under Sections 406/409/120B of the Indian Penal Code, inter alia, on the grounds mentioned therein.

Heard the petitioner in person.

Let a copy of this application together with all annexure be served on the opposite parties by speed post with acknowledgement due within a week

from the date hereof.

List the matter on April 11, 2018. In the meantime, there shall be a stay of operation of the order dated February 2, 2018 passed by the Sessions

Judge-incharge, Bankura in Special Case No. 03 of 2014 till April 11, 2018.

The petitioner shall file an affidavit-of-service on the next date of hearing.

Urgent Photostat certified copy of this order, if applied for, be supplied to the

petitioner as early as possible.